

reviewed, the earlier instructions issued in this respect has been withdrawn and detailed instructions regarding Central Government servants have been issued by the Department of Personnel and A. R., on 10th May, 1977 to reinstate all those detained under MISA and to pay them 50 per cent of their salary as subsistence allowance for the period of detention. A copy of these instructions has been endorsed to the State Governments, advising them to take similar action in regard to their employees.

### Unemployment in the Country

3383. SHRI SAMAR GUHA: Will the Minister of PLANNING be pleased to state;

(a) whether the Planning Commission has taken up the challenging task of finding means of tackling the problems of growing unemployment in the country;

(b) if so, facts thereabout;

(c) whether before formulation of concrete policy, programme and projects for dealing with the unemployment problem, a national debate is proposed to be organised for affording opportunities to the interested people to offer this realistic suggestion for resolving unemployment problem;

(d) if so, steps proposed; and

(e) the latest figures, with State-wise break-up of (i) unemployment in general, (ii) unemployed registered with Employment Exchanges and (iii) agricultural unemployed?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). Government is fully aware of the problem of unemployment in the country. To tackle this problem effectively the Planning Commission have been asked to formulate the Sixth Five Year Plan with a high employment content. The Commission will propose concrete policies and programmes in due course,

(c) and (d). The usual procedure for the formulation of plans at the national, State and other levels will be followed; this will provide ample opportunities for a national Debate.

(e) *Items (i) and (ii).*—Two Statements are laid on the Table of the House. [*Placed in Library. See No. LT-689/77.*]

*Item (iii).*—Separate information relating to agricultural unemployed is not available.

### Ship building yard at Haldia

3384. SHRI SAMAR GUHA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether final decision has been taken for setting up ship building yard at Haldia:

(b) if so, the facts thereof; and

(c) if not, the reasons for prolonged delay in the matter of taking final decision in this regard?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

(c) The proposal involves many technical and financial problems and therefore various aspects of the proposal have to be examined in detail before taking a final decision.

### Bridge over Parvati River

3385. DR. VASANT KUMAR PANDIT: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the proposal for a bridge over Parvati River near Pilookedi, Tehsil Narsingharh in District Rajgarh (M.P.) is pending with the Government of India; and

(b) if so, when the proposal would be sanctioned and when the construction will begin?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.